

- to take over the successful exploratory wells drilled by Central Ground Water Board (CGWB) for enhancing water availability.
- to get in touch with the regional offices of CGWB and avail technical assistance in identifying potential sources of ground water to harness them early.

#### **Drought in Bundelkhand**

†413. SHRI BRIJLAL KHABRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the plans with Government to tackle situation arising out of continuous drought in the Bundelkhand region of Uttar Pradesh and Madhya Pradesh;

(b) the number of present dams for irrigation in Bundelkhand region of Uttar Pradesh and Madhya Pradesh and the names of districts being irrigated by them and the percentage of land therein being irrigated and of that which remains unirrigated; and

(c) the steps that Government is going to take for irrigation in near future?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Government of India have approved a special package for drought mitigation and a comprehensive package for Integrated Development of Bundelkhand region of Uttar Pradesh (UP) and Madhya Pradesh (MP).

(b) As per the report of the Inter-Ministerial Central Team on "Drought Mitigation Strategy of Bundelkhand Region of Uttar Pradesh and Madhya Pradesh" total irrigation from all sources is 45.6% of the net sown area in Bundelkhand region of UP and 44.7% of the net sown area in Bundelkhand region of MP. The report further states that there are 28 major and medium irrigation projects in Bundelkhand region of UP and 19 major and medium irrigation projects in Bundelkhand region of MP in addition to minor irrigation systems including dug wells, shallow tube wells and deep tube wells. The district wise information in respect of cultivable area, net sown area and total irrigation as provided in the above report is given in the Statement (See below).

(c) The schemes for irrigation development are conceived, planned and implemented by the respective State Governments. However, Government of India provides assistance to States under various schemes / programmes namely (i) Accelerated Irrigation Benefits Programme, (ii) Command Area Development and Water Management, and (iii) Repair, Renovation and Restoration of Water Bodies.

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† Original notice of the question was received in Hindi.

**Statement**

*District-wise Cultivable Area, Net Sown Area and Total Irrigation in  
Bundelkhand region of Uttar Pradesh and Madhya Pradesh*

*(Area in thousand hectare)*

District	Cultivable area	Net sown area	Total Irrigation from ail source
<b>Uttar Pradesh</b>			
Latitpur	324.8	299.7	147.99
Jhansi	219.3	199.9	49.16
Jalaun	324.2	303.9	126.52
Hamirpur	371.4	337.1	214.50
Mahoba	356.2	306.0	144.48
Banda	387.7	213.3	107.71
Chitrakoot	203.7	194.1	54.80
<b>Madhya Pradesh</b>			
Sagar	552.5	498.0	140.11
Damoh	334.4	303.4	119.86
Panna	265.9	235.5	56.53
Chhaterpur	429.3	363.0	238.05
Tikamgarh	281.2	240.1	187.64
Datia	232.9	212.0	85.06

**Mullaperiyar dam**

414. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the alarming plea of Kerala Government to Tamil Nadu Government is not being accepted wherein setting up of a new dam at Mullaperiyar has been suggested, based on the study conducted by IIT, Roorkee that dam would collapse if an earthquake measuring 6.5 on the Richter scale occurred;

(b) whether proposal for a new dam was agreed upon the Tamil Nadu Government after the same was cleared by Government of India in 1979; and

(c) if so, in what manner Government proposes to instill confidence in four million people living in constant fear in five districts in Kerala, as the Dam is located in Kerala and it serves Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (c) The Government of Tamil Nadu filed a Suit No.3 of 2006 in the Supreme Court in